

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Review Petition (Crl.) No. 787/2004 in S.L.P.(Crl.)No.1633/2003

Tarlok Singh Petitioner (s)

VERSUS

State of Punjab Respondent (s)

(With Appln(s). for c/delay in filing review petition and bail)

Date : 29/04/2004 This Petition was circulated in Chambers today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

By Circulation

UPON perusing the papers, the Court made the following
O R D E R

Delay condoned.
The review petition is dismissed.

(N. Annapurna) (V.P. Tyagi)
Court Master Court Master

(Signed order is placed on the file.)
IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.) NO.787 OF 2004

IN

SPECIAL LEAVE PETITION (CRL.) NO.1633/2003

Tarlok Singh ...Petitioner(s)

Versus

State of Punjab ...Respondent(s)

O R D E R

There is an inordinate delay of 329 days in filing the review petition. There is no satisfactory explanation for the delay. Even otherwise, we have perused the contents of the review petition wherein we find no merit. The review petition is, therefore, dismissed both on the ground of delay not sufficiently explained and on merits.

(Y.K. SABHARWAL)J.

.....J.
(H.K. SEMA)

New Delhi,
April 29, 2004.